

ITEM NO.1

COURT NO.8

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 34253/2017

(Arising out of impugned final judgment and order dated 22-09-2017 in FA No. 309/2015 passed by the High Court Of Judicature At Allahabad)

JAGAT GURU SHANKARCHARYA JYOTISHPEETH P.S.S.N SARASWATI
Petitioner(s)

VERSUS

SWAMI VASUDEVANAND SARASWATI DISCIPLE OF S.H.N. SARASWATI
Respondent(s)

WITH
SLP(C) No. 36949/2017 (XI)

Date : 31-08-2018 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA
HON'BLE MS. JUSTICE INDIRA BANERJEE

For the parties:

Mr. Vivek K. Tankha, Sr. Adv.
Mr. H.P. Raval, Sr. Adv.
Mr. Narender Hooda, Sr. Adv.
Mr. Gulab Shankar Tewari, Adv.
Mr. Anirudh sharma, Adv.
Ms. Mamta Tiwari, Adv.
Ms. Swati Sinha, Adv.
Ms. Sukanya Basu, Adv.
Mr. Abhaid Parikh, Adv.
Mr. Dhananjaya Sud, Adv.
M/S. Fox Mandal & Co., AOR

Mr. P.S. Patwalia, Sr. Adv.
Mr. santosh Kumar, Adv.
Mr. V. Sushant Gupta, Adv.
Mr. Mushtaq Ahmad, AOR

UPON hearing the counsel the Court made the following

O R D E R

List on a non misc. day in the first week of October,
2018.

In the meantime pleadings be completed by the documents.

Till the next date of hearing, interim order, passed by
this Court to continue unless otherwise ordered.

(NEELAM GULATI)
COURT MASTER (SH)

(JAGDISH CHANDER)
BRANCH OFFICER